IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 12477 OF 2025

Between:

M/s.Dandu Rajesh, (Legal Name. Rajesh Dandu) Aged 51 years, Plot No.26, 27, Dandu Bangaru Nilayam, Satyam Enclave East, Pet Basheerbad, Qutbullapur Mandal, Rangareddy District.

...PETITIONER

AND

1. The Appellate Joint Commissioner (ST), Hyderabad Rural Division, Hyderabad.
2. The Assistant Commissioner (ST), Vanasthalipuram - I, Saroornagar, Hyderabad Rural Division.
3. State of Telangana, Rep. by Principal Secretary, Revenue Department, Secretariat, Hyderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, or Order or Direction particularly one in the nature of Writ of Mandamus declaring the action of the 1st respondent in passing the impugned order in Appeal dated 23/11/2024 in Order No2D361124024871M rejecting the appeal against the assessment order dated 29/04/2024 in Form DRC-07 passed by the 2nd respondent for the year 2018-19 under die CGST Act and the Rules without proper finding and in violation of the provisions of the Act, and as all the orders are not signed either digitally or electronically as prescribed under the CGST Rules, as being void, illegal, without jurisdiction, without authority of law apart from violative of Articles 14 and 19 of the Constitution of India and consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the order of the 1st respondent dated 23/11/2024 in Order No.ZD361124024871M rejecting the appeal filed by the petitioner against the assessment order dated 29/04/2024 in Form DRC-07 passed by the 2rlld respondent for the year 2018-19 under the CGST Act.

Counsel for the Petitioner : SRI B.KRISHNA REDDY

Counsel for the Respondents : SRI T.CHAITANYA KIRAN, rep.,
SRI SWAROOP OORILLA, Spl.GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.12477 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B. Krishna Reddy, learned counsel for the petitioner and Sri T. Chaitanya Kiran, learned Assistant Government Pleader represents Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that this petition may be disposed of in terms of order passed in W.P.No.3600 of 2024.

3. Accordingly, as agreed, the Writ Petition is **disposed of** by directing the petitioner to deposit 10% of the tax liability as assessed by the Assessing Officer and deposit the same with the Department within four weeks from today. The petitioner shall approach the Tribunal within three months from the date of its constitution/establishment. The Tribunal shall decide the second appeal in accordance with law. Further, subject to

depositing 10% of the tax liability within aforesaid time, no coercive action be taken against the petitioner till the decision of the Tribunal in the second appeal. It is made clear that this Court has not expressed any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-T.TIRUMALA DEVI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

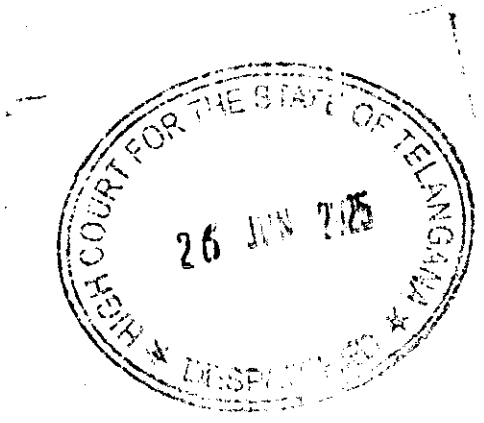
1. The Appellate Joint Commissioner (ST), Hyderabad Rural Division, Hyderabad.
2. The Assistant Commissioner (ST), Vanasthalipuram - I, Saroornagar, Hyderabad Rural Division.
3. The Principal Secretary, Revenue Department, Secretariat, Hyderabad, State of Telangana, Telangana.
4. One CC to SRI B.KRISHNA REDDY, Advocate. [OPUC]
5. One CC to SRI SWAROOP OORILLA, SPL.G.P for State Tax. [OPUC]
6. Two CD Copies.

BSK

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HIGH COURT

DATED:28/04/2025



ORDER

WP.No.12477 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

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21/5/25